

IN THE HIGH COURT OF JUDICATURE AT PATNA
CIVIL MISCELLANEOUS JURISDICTION No.1891 of 2018

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Ram Lagan Dushadh @ Ram Lagan Paswan Son of late Gehuwan Dushadh
Resident of Village-Karpapur, P.S. Brahmpur, District- Buxar.

... .. Petitioner/s

Versus

1. Sita Ram Sharma Son of late Subedar Lohar, Resident of Village- Kapurpur, P.S. Brahmpur, District- Buxar.
2. Nand Kishore Son of late Subedar Lohar, Resident of Village- Kapurpur, P.S. Brahmpur, District- Buxar.
3. Shri Ram Sharma, S/o late Hawaldar Lohar, Resident of Village- Kapurpur, P.S. Brahmpur, District- Buxar.
4. Kadar Nath Ojha, Son of not known Resident of Village- Dewakali, P.S. Brahampur, District- Buxar.
5. Bijai Kumar Ojha Son of not known, Resident of Village- Dewakali, P.S. Brahampur, District- Buxar.
6. Rajani Kant Ojha, Son of not known, Resident of Village- Dewakali, P.S. Brahampur, District- Buxar.
7. Rabi Kumar Ojha, S/o late Hari Narayan Ojha, Resident of Village- Dewakali, P.S. Brahampur, District- Buxar.
8. Hare Ram Thakur, S/o Sri Nath Thakur, Resident of Village- Bhuwal Chhapra, P.S. Phephana, District- Balia, U.P.
9. Hare Ram Mishra, S/o late Chandradeep Mishra, Resident of Village- Kapurpur, P.S. Brahampur, District- Buxar.
10. Satya Dev Dushadha, S/o late Gehuwan Dushadh, Resident of Village- Kapurpur, P.S. Brahampur, District- Buxar.

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr.Arun Kumar Gupta
For the Respondent/s : Mr.

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CORAM: HONOURABLE MR. JUSTICE S. B. PD. SINGH
ORAL ORDER

5 11-05-2026 Learned counsel for the petitioner is directed to

file jointness affidavit of respondent Nos. 1, 2 and 3 with

their daughter-in-law namely Sanju Devi and respondent

No. 9 with his sister-in-law namely Indrawati Devi who



have received notices on their behalf.

The office note dated 08.05.2026 suggests that respondent No. 8 died during pendency of the present petition.

Learned counsel for the petitioner is directed to file substitution petition of respondent No. 8.

Issue fresh notices to respondent Nos. 4 to 7 on their present and correct address, for which, requisites etc. must be filed within a period of four weeks from today, failing which, the petition shall stand dismissed without further reference to the Bench.

Put up this case on 13th of July, 2026.

(S. B. Pd. Singh, J)

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